

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 2086
TO BE ANSWERED ON THE 13/12/2024

GUIDELINES TO REGULATE CONTRACT FARMING

2086 Shri Sanjay Kumar Jha:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether the Government has taken any specific measures to enhance Ease of Doing Business between farmers and Multinational Corporation(MNCs) with the aim of doubling farmers' income;
- (b) if so, the steps taken thereof;
- (c) whether Government has taken any measures to safeguard farmers from discriminatory contract farming agreements by corporates and MNCs, if so, the details thereof;
- (d) whether Government has issued any guidelines/advisory to industry stakeholders for fair practices while entering into contract farming agreements with farmers; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SHRI RAMNATH THAKUR)

(a) to (e): Even though Agriculture is a State subject, schemes/projects are supported by Government to enhance productivity, reduce cost of cultivation and ensure remunerative returns to farmers of India. In order to enhance ease of doing business at Agriculture Produce Marketing Committees (APMCs), online portal eNAM is functional at 1389 Mandis. 1.78 Crore farmers and 2.62 lakh traders are registered on eNAM and trade of Rs. 3.79 Lakh Crore has been facilitated till 31st October 2024. Small and marginal farmers have been collectivized into Farmer Producer Organizations (FPOs) to leverage the economies of scale, both for buying agriculture inputs and selling agro produce. 9204 FPOs have been registered till 31st October 2024 under the Central Sector Scheme of "Formation and Promotion of 10,000 Farmer Producer Organizations". Till date, 7901 FPOs are onboarded on Open Network Digital Commerce(ONDC) where they are selling over 25,000 products, for ease of business in market access.

15 States viz. Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Karnataka, Maharashtra, Madhya Pradesh, Mizoram, Odisha, Rajasthan, Sikkim, Telangana, Uttarakhand have made the contract farming provisions in their respective APMC Acts to facilitate the same.
